

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

O.A. NO.1015/1996

(3)

New Delhi this the 22nd day of May, 1996

HON'BLE SHRI JUSTICE A. P. RAVANI, CHAIRMAN  
HON'BLE SHRI K. MUTHUKUMAR, MEMBER (A)

Bijender Singh S/O  
Hardwari Singh,  
R/O D-56, S.G.M. Nagar,  
NH-IV, Faridabad. ... Applicant

( By Shri A. K. Sudan, Advocate )

-Versus-

1. Union of India through  
Secretary, Ministry of  
Communications (Dept.  
of Posts), Dak Bhawan,  
New Delhi-110001.
2. Senior Superintendent of  
Post Offices,  
Faridabad Division,  
Faridabad.
3. Senior Postmaster,  
Faridabad Head Post Office,  
Faridabad. ... Respondents

O R D E R (ORAL)

Shri Justice A. P. Ravani —

The applicant is serving as Postman  
(Outsider) for ~~the~~ <sup>now</sup> last about four years. He  
claims that he is entitled to be regularised  
as Postman as per the provisions of Casual  
Labourers (Grant of Temporary Status and  
Regularisation) Scheme, 1989. Therefore, the  
applicant has prayed that the respondents be  
directed to treat him as regular Postman and  
be also directed to pay consequential benefits.

*Pras*  
2. The applicant has stated in the application  
that he has submitted representation to respondent

(A)

No.3, i.e., the Senior Postmaster, Faridabad but the same has not been decided. No copy of representation is placed on record.

Moreover, no further particulars are mentioned in the O.A. as regards the representation in question.

3. Having regard to the facts and circumstances of the case, we are of the opinion that it would not be proper to entertain the O.A. at this stage. Instead, if the following directions are given and the O.A. is disposed of, it would meet the ends of justice -

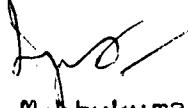
- 1) The applicant is directed to furnish three copies of the O.A. to the Registry of the Tribunal latest by 24.5.1996.
- 2) The Registry shall send a copy of this order to the respondents together with copy of the O.A.
- 3) Respondent No.3, i.e., Senior Postmaster, Faridabad, is directed to treat this application itself as representation made to him and decide the same latest by July 31, 1996. A copy of the decision that will be taken by respondent No.3 shall be served upon the applicant by registered A/D post and also by ordinary post under certificate of posting. Copy of the decision shall be despatched within three days from the date

*M/S*

(5)

of the decision. If the applicant feels aggrieved by the ultimate decision that will be taken by the respondent, it will be open for him to challenge the legality and validity of that decision before appropriate forum.

4. Subject to the aforesaid observations and directions, this application stands disposed of.

  
( K. Muthukumar )  
Member (A)

  
( A. P. Ravani )  
Chairman

/as/